



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Law Litigation Section) Civil Secretariat
Srinagar/Jammu

NOTIFICATION

Srinagar, 19th June, 2019

SRO 409 .- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Devinder Paul, KAS, Assistant Commissioner (Revenue), Kathua, to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdiction of District Kathua.

The Government further in exercise of the powers conferred by sub-section (2) of section 10 of the said code, appoint the aforesaid Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Kathua and shall have all the powers of District Magistrate under the said code.

By order of the Government of Jammu and Kashmir

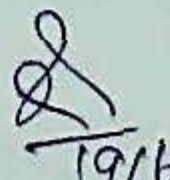
Sd/-
(Achal Sethi)
Secretary to Government,

No: LD(P)2008/Kathua

Dated: 19.06.2019

Copy to:-

1. Commissioner Secretary to Government, Revenue Department for information.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Srinagar.
4. Deputy Commissioner, Kathua. This is with reference to his letter no. DCK/Adm/2019-20/107-08, dated 22/04/2019.
5. Shri Devinder Paul KAS, Assistant Commissioner (Revenue), Kathua.
6. General Manager, Government Press, Srinagar for publication in the extra ordinary issue of the Government Gazette.
7. SRO Section, Department of Law, Justice & PA.
8. Concerned File


19/6
Khursheed Ahmad Bhat
Deputy Legal Remembrancer